

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

STARRED QUESTION NO:97

ANSWERED ON:28.07.2006

I. T. RAIDS

Khaira Shri Chandrakant Bhaurao;Scindia Shri Jyotiraditya Madhavrao

Will the Minister of FINANCE be pleased to state:

- (a) the details of raids conducted by the Income Tax Department during each of the last three years, State-wise;
- (b) the details of these raids conducted on companies and Government officials during the above period;
- (c) the unaccounted amount unearthed during these raids in terms of tax evasion, State-wise;
- (d) whether there are instances wherein information is given to media before these are verified;
- (e) if so, the details thereof alongwith the reasons therefor; and
- (f) the steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF (SHRI P. CHIDAMBARAM)

(a): to(f) : A statement is placed on the Table of the House. Statement referred to in Reply to Lok Sabha Starred Question No.97 for answer on 28.07.2006

(a) The number of searches conducted by the Income Tax Department, the number of warrants issued for searches and the details of seizure made for the last three years, State-wise, is as per Annexure I, Annexure II and Annexure III.

(b) The searches conducted on companies and Government officials during the last three years and the seizure thereof are as per Annexure IV.

(c) The unaccounted income unearthed during the search may be considered in terms of the data of seizure given in reply to parts (a) & (b) above. Assessment(s) of different persons for different assessment years of the same group achieve finality at different points of time, in different Financial Years. Tax Evasion in these assessments can be worked out only after completion of these assessments and final decision in appeals.

(d) There are no instances where information was given to media before the findings of search were verified.

(e) Not applicable in view of (d) above.

(f) Not applicable in view of (d) above.